

main points of the memorandum relating there to ;

(c) whether it has been decided to refuse assent to the Bill ;

(d) if so, details there about ; and

(e) if not reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (e) Some members of Parliament had written to the Prime Minister on 28-2-1983 stating that the Criminal Procedure Code (Bihar Amendment) Bill, 1982 is against the accepted policy of separation of executive and judiciary, and such the assent of the President may be withheld from the Bill.

The Government of Bihar have stated that some of the provisions of new Cr. P.C. have created certain administrative difficulties. With a view to maintaining law and order and for expeditious disposal of criminal case, it is essential to empower Executive Magistrates to take cognizance and transfer cases to the Courts of Judicial Magistrates for trial. Executive Magistrates are being empowered [to try petty offences under Indian Penal Code and offences under other Acts. Therefore, it is imperative to make certain amendments in Cr. P.C. to enable Executive Magistrates to discharge their responsibility in regard to maintenance of law and order effectively.

The Bill is under consideration of the Government.

Assent to Bihar Land Reforms (Amendment) Bill 1982

7233. SHRI BHOGENDRA JHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Members of Parliament had submitted to the Prime Minister a memorandum signed by about 30 MPs demanding refusal of President's assent to the Bihar Land Reforms (Amendment) Bill, 1982 :

(b) if so, salient features of the Bill and main points of the memorandum relating

thereto ;

(c) whether it has been decided to refuse assent to the Bill ;

(d) if so, details thereabout ; and

(e) if not reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c) Some members of Parliament had written to the Prime Minister on 28.2.1983 stating that the Bihar Land Reforms (Amendment) Bill, 1982, seeks to turn thousands of Persons and societies owning land, houses and other buildings, industries etc. in Jamshedpur area into sub-tenants of the Tatas. The provisions of the Bill are against the accepted national policy and as such the assent of the President may be withheld from the Bill.

In view of the Industrial Development of the Jamshedpur area and to safeguard the land from encroachment, the Bihar Land Reforms (Amendment) Bill seeks to lease out the land, which had vested in the State of Bihar under the provisions of the Bihar Land Reforms, Act, 1950 to the Tata Iron and Steel Company on certain terms and conditions.

The Bill is under consideration of the Government.

Installed Capacity and Actual Atomic Power Generation During Past Five Years

7234. SHRI SATYANARAYAN JATIYA : will the PRIME MINISTER be pleased to state the position in regard to installed capacity and actual atomic power generation for the past five years ending in March, 1983, year-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : The installed capacity of nuclear power stations in operation is 860 MWe. The details of power generated in the last five years are :—